

IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SNC-2" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER  
AND SHRI B.R.R. KUMAR, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.8419/Del/2019

निर्धारणवर्ष/Assessment Year: 2015-16

Madhvi Jain 15, Abdul Fazal Road, Bengali Market, New Delhi. PAN No. AAGPJ6586N	बनाम Vs.	ITO Ward 35(5) New Delhi.
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितीकीओरसे /Assessee by	Sh. Saurabh Jain, CA
राजस्वकीओरसे /Revenue by	Sh. Farat Khan, Addl. CIT DR

सुनवाईकीतारीख/ Date of hearing:	11.03.2021
उद्घोषणाकीतारीख/Pronouncement on	11.03.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(A)-12, New Delhi dated 29.08.2019 for AY 2015-16.

2. Ld. Counsel for assessee seeks permission to withdraw the appeal as the matter in issue has been settled in Vivad se Vishwas Scheme, 2020 and form no. 3 have already been issued.

3. In view of the above, appeal of assessee is dismissed as withdrawn.

Order pronounced in the open court on 11/03/2021

Sd/-  
(B.R.R. KUMAR)  
ACCOUNTANT MEMBER

Sd/-  
(BHAVNESH SAINI)  
JUDICIAL MEMBER

Dated: 11.03.2021

*\*Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard  
file of ITAT.

**By order**

**Assistant Registrar, ITAT: Delhi Benches-Delhi**